

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**I.A No 45/2017
In Petition No. 312/MP/2015**

Subject : Interlocutory application for direction to re-open the hearing, permit the additional evidence to be taken on record and amend the prayer clause.

Date of Hearing : 9.3.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Meenakshi Energy Private Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Sh. Kunal Sinha, Advocate, MEPL
Ms. Suparna Srivastava, PGCIL
Shri V. Srinivas, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested for adjournment.

2. Learned counsel for PGCIL submitted that she has no objection for the adjournment sought by learned counsel for the petitioner. She further submitted that since order is already reserved in the petition, IA is not maintainable at this stage.

3. The IA shall be listed for hearing on 5.4.2018 at 3:00 PM.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**